I. QUESTIONS
Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 121.
A MINISTER to move that the provisions of Rules 231, 233, 235 and 270 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

i) Committee on Public Accounts;
ii) Committee on Estimates;
iii) Committee on Public Undertakings; and
iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes,
   for the year 2009-2010 be suspended.

ALSO to move that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2009-2010, keeping in view the proportionate strength of various parties/groups in the House.

III. RESUMPTION OF DISCUSSION ON THE GOVERNOR’S ADDRESS AND VOTING ON MOTION OF THANKS.
RESUMPTION of discussion on the following motion moved by Shri Venod Kumar Sharma, M.L.A. on the 10th February, 2009, namely :-

“That an address be presented to the Governor in the following terms :-

“That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 6th February, 2009 at 2.00 P.M.’.”.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Installment)-2008-2009.


1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.
Demand No. 1 A MINISTER to move that a Supplementary sum not exceeding Rs. 7,36,39,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 1- Vidhan Sabha.
Demand No. 2

A MINISTER to move that a Supplementary sum not exceeding Rs. 89,98,91,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No.2- General Administration.

Supplementary Estimates (Second Instalment) 2008-2009

Pages 6-44

Demand No. 3

A MINISTER to move that a Supplementary sum not exceeding Rs. 283,98,80,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No.3- Home.

Supplementary Estimates (Second Instalment) 2008-2009

Pages 45-64

Demand No. 5

A MINISTER to move that a Supplementary sum not exceeding Rs. 22,33,02,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No.5- Excise & Taxation.

Supplementary Estimates (Second Instalment) 2008-2009

Pages 65-72

Demand No. 6

A MINISTER to move that a Supplementary sum not exceeding Rs. 3,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No.6- Finance.

Supplementary Estimates (Second Instalment) 2008-2009

Pages 73-74

Demand No. 7

A MINISTER to move that a Supplementary sum not exceeding Rs. 4,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 7- Other Administrative Services.

Supplementary Estimates (Second Instalment) 2008-2009

Pages 75-76

Demand No. 8

A MINISTER to move that a Supplementary sum not exceeding Rs. 94,02,83,000/- for revenue expenditure and Rs. 147,10,88,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No.8- Buildings & Roads.

Supplementary Estimates (Second Instalment) 2008-2009

Pages 77-101

Demand No. 9

A MINISTER to move that a Supplementary sum not exceeding Rs. 684,83,95,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No.9- Education.

Supplementary Estimates (Second Instalment) 2008-2009

Pages 102-128

Demand No. 10

A MINISTER to move that a Supplementary sum not exceeding Rs. 260,77,53,000/- for revenue expenditure and Rs. 53,03,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No.10-Medical&Public Health.

Supplementary Estimates (Second Instalment) 2008-2009

Pages 129-172
Demand No. 11
A MINISTER to move that a Supplementary sum not exceeding Rs. 99,00,52,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2009 in respect of Demand No. 11- Urban Development.

Supplementary Estimates (Second Instalment) 2008-2009
Pages 173-179

Demand No. 12
A MINISTER to move that a Supplementary sum not exceeding Rs. 36,82,51,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2009 in respect of Demand No. 12- Labour & Employment.

Supplementary Estimates (Second Instalment) 2008-2009
Pages 180-193

Demand No. 13
A MINISTER to move that a Supplementary sum not exceeding Rs. 8,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2009 in respect of Demand No. 13- Social Welfare and Rehabilitation.

Supplementary Estimates (Second Instalment) 2008-2009
Pages 194-199

Demand No. 14
A MINISTER to move that a Supplementary sum not exceeding Rs. 30,13,83,000/- for revenue expenditure and Rs. 60,83,95,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2009 in respect of Demand No. 14- Food & Supplies.

Supplementary Estimates (Second Instalment) 2008-2009
Pages 200-203

Demand No. 15
A MINISTER to move that a Supplementary sum not exceeding Rs. 686,49,31,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2009 in respect of Demand No. 15- Irrigation.

Supplementary Estimates (Second Instalment) 2008-2009
Pages 204-228

Demand No. 17
A MINISTER to move that a Supplementary sum not exceeding Rs. 89,27,66,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2009 in respect of Demand No. 17- Agriculture.

Supplementary Estimates (Second Instalment) 2008-2009
Pages 229-231

Demand No. 18
A MINISTER to move that a Supplementary sum not exceeding Rs. 7,71,64,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2009 in respect of Demand No. 18- Animal Husbandry.

Supplementary Estimates (Second Instalment) 2008-2009
Pages 232-234

Demand No. 19
A MINISTER to move that a Supplementary sum not exceeding Rs. 1,32,89,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2009 in respect of Demand No. 19- Fisheries.

Supplementary Estimates (Second Instalment) 2008-2009
Pages 235-236
Demand No. 20
A MINISTER to move that a Supplementary sum not exceeding Rs. 15,39,02,000/- for revenue expenditure and Rs. 1,37,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 20- Forests.

Demand No. 21
A MINISTER to move that a Supplementary sum not exceeding Rs. 169,33,18,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 21- Community Development.

Demand No. 22
A MINISTER to move that a Supplementary sum not exceeding Rs. 9,33,00,000/- for revenue expenditure and Rs. 13,06,11,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 22- Co-operation.

Demand No. 23
A MINISTER to move that a Supplementary sum not exceeding Rs. 69,55,82,000/- for revenue expenditure and Rs. 64,60,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 23- Transport.

Demand No. 24
A MINISTER to move that a Supplementary sum not exceeding Rs. 26,85,000/- for revenue expenditure and Rs. 9,40,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2009 in respect of Demand No. 24- Tourism.

VI. RESUMPTION OF DISCUSSION ON SPECIAL REPORT OF THE COMMITTEE OF PRIVILEGES.